

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1565
ANSWERED ON:22.08.2007
ACQUISITION OF LAND BY CIL
Ahir Shri Hansraj Gangaram

Will the Minister of COAL be pleased to state:

- (a) the quantum of land in terms of hectares acquired by the Coal India Ltd. and its subsidiary companies after Nationalisation of coal fields, till date, Company-wise;
- (b) whether all claims relating to resettlement and rehabilitation of the displaced persons have been sorted out after the land acquisition;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYANA RAO)

(a) Company-wise status of land acquisition at Coal India Limited and its subsidiaries so far, is furnished below (position as on June 2007):

(Area in Hectares)			
Company	Total land acquired @ Tenancy land possession	Total land in Tenancy possession	Total Tenancy land in possession
Eastern Coalfields Limited (ECL)	13093.00	12022.00	9145.00
Bharat Coking Coal Limited (BCCL)	4280.00	3857.00	1937.00
Central Coalfields Limited (CCL)	35736.00	12758.00	4883.00
South Eastern Coalfields Limited (SECL)	20538.00	12812.00	11873.00
Western Coalfields Limited (WCL)	19785.00	17089.00	14330.00
Northern Coalfields Limited (NCL)	15948.00	5612.00	5275.00
Mahanadi Coalfields Limited (MCL)	19965.00	9180.00	4252.00
North Eastern Coalfields (NEC)	25041.00	41.47	41.47
TOTAL	154386.00	73371.47	51736.47

@ includes both government land and tenancy land.

(b) Providing all Resettlement and Rehabilitation (R&R) benefits to displaced persons, as per existing norms, is a continuous process and it is done in a phased manner, as per requirement of land, according to progress of mining project's activities. However, it is stated that no Project affected person is displaced/ dispossessed of his land/ homestead, before providing R&R benefits, as per

existing CIL's R&R Policy, 2000.

(c) & (d) Details of employment and other resettlement claims, against land acquisition, as on June 2007 is annexed.

ANNEXURE

A. PROGRESS OF EMPLOYMENT CLAIMS

Name	No. of of employment Company provided cases of employment	No. of pending eligible cases of employment	Remarks
ECL 11665	Nil		
BCCL 4612	Nil		
CCL 4688	Nil		
NCL 3826	14		The concerned land losers do not have eligible candidates at present.
WCL 5811	52		Detailed scrutiny of documents is under progress for remaining cases.
SECL 13650	253	- do -	
MCL 7287	248	- do -	

TOTAL 51539 567

B. STATUS OF RESETTLEMENT CLAIMS

Company	No. of families likely to be displaced Grant alter- nate to land)	No. of Resettle ment given (Household land/ Cash Grant alter- nate to household land)	Balance resettlement House- land/ Cash alternate household land)	Remarks
ECL 4679	2079	2600		Resettlement will be carried out as per requirement, in a phased manner, so as to cause least disturbance to PAFs.
SECL 8188	7900	288	- do -	
NCL 3411	2451	960	- do -	
MCL 6080	3284	2796	- do -	
BCCL 1852	1730	122		Company Quarters are provided to all 122 remaining PAFs temporarily.
CCL 8304	1510	6794		Only 1022 more PAFs are required to be shifted till end of

next year i.e, 2008-
09.
Remaining 5772 no.
of PAFs to be
resettled from 2009-
10 onwards.

WCL 8672 5843 2829 Settlement of claims
of 2829 families,
who have not yet
been displaced, is
in progress.

NEC N.A N.A N.A

TOTAL 41186 24797 16389